

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S.SYAL, VP AND
SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA Nos. 1743 & 1744/PUN/2018
निर्धारण वर्ष / Assessment Years : 2009-10 & 2010-11

M/s. Bafna Builders and Land Developers
91, Nayantara Subhash Chowk,
Jalgaon-425 001
PAN : AADFB4627P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Central Circle-2, Nashik.

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No. 1745/PUN/2018
निर्धारण वर्ष / Assessment Year : 2013-14

M/s. Bafna Realtors Pvt. Ltd.
91, Nayantara Subhash Chowk,
Jalgaon-425 001
PAN : AAFCA7861B

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Central Circle-2, Nashik.

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Applications
Revenue by : Shri Sudhendu Das

सुनवाई की तारीख / Date of Hearing : 14.09.2021
घोषणा की तारीख / Date of Pronouncement : 14.09.2021

आदेश / ORDER

The appeals in ITA No.1743/PUN/2018 & ITA No.1744/PUN/2018 filed by the assessee emanates from the order of the Ld. CIT(Appeals)-12, Pune dated 26.07.2018 for the assessment years 2009-10 & 2010-11 as per the grounds of appeal on record.

The appeal in ITA No.1745/PUN/2018 filed by the assessee emanates from the order of the Ld. CIT(Appeals)-12, Pune dated 30.07.2018 for the assessment year 2013-14 as per the grounds of appeal on record.

2. The assessee by filing letters dated 14.09.2021 submitted that they want to withdraw the appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wish to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the appeals of the assessee are dismissed as withdrawn.**

Order pronounced on 14th day of September, 2021.

Sd/-
R.S.SYAL
VICE PRESIDENT

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 14th September, 2021.

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-12, Pune
4. The Pr. CIT, Central, Nagpur.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	14.09.2021	Sr.PS/PS
2	Draft placed before author	14.09.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		